

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 684 of 2020**

**IN THE MATTER OF:**

**Mr. Mohan Lal Dhakad**

**...Appellant**

**Vs.**

**BNG Global India Ltd.**

**...Respondents**

**Present:**

**For Appellant: Mr. Avinash Bhati, Mrs. Ranjana Roy Gawai and  
Mr. Vineet Kumar, Advcoates.**

**For Respondents:**

**ORDER**

**(Through Virtual Mode)**

**14.10.2020:** It comes to be known that the Registered Notice issued to the Respondent was returned with an endorsement 'Door locked' and also with an endorsement 'Left without address'. At this stage, the Learned Counsel for the Appellant informs this Tribunal that on behalf of the Appellant, an 'Affidavit of Service' shall be filed before this Tribunal to state that the notice was sent to the address of the Respondent based on the details of MCA website. For filing of the said Affidavit, the Learned Counsel for the Appellant prays for two weeks time and accordingly granted two weeks time to file an 'Affidavit of Service' before the Office of the Registry on 03.11.2020.

The Registry is directed to List the matter on **04.11.2020**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

sr/kam